

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR**

**Original Application No. 700 of 2003**

Jabalpur, this the 12th day of February, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman

Hon'ble Mr. G.Shanthappa, Judicial Member

1. G.S. Toriwal, aged about 51 years, S/o Shri K.R. Toriwal, working as Storekeeper, Indian Grain Storage Management and Research Institute, Adharta, Jabalpur.
2. P.K. Verma, S/o Shri A.C. Verma, working as Sr. Clerk, aged about 57 years.
3. Suresh Singh, S/o Shri S.K. Singh, aged about 41 years, working as Lab Assistant.
4. Deepak Yadav, S/o Shri S.P.S. Yadav, aged about 24 years, working as Jr. Clerk.
5. Patiraj Singh, S/o Shri Ramphar Singh, aged about 44 years, working as Jr. M.C.O.
6. Krishna Kumar Markam, S/o Shri Budhulal, aged about 44 years, working as Carpenter.
7. P.L. Thakre, S/o Shri Shivali, Thakre, aged about 44 years, working as Jr. M.C.O.
8. Smt. Geeta Dubey, Wd./o Late Shri A.P. Dubey, aged about 52 years, working as Lab Assistant.
9. Ramawatar, S/o Shri Ramsaya Mali, aged about 59 years.

(All the applicant from No. 1 to 9 are working on their respective post, as indicated in the cause title, at Indian Grain Storage Management and Research Institute, Adharta, Jabalpur)

(By Advocate - Shri S.P. Pathak on behalf of Shri A. Hingwasia)  
**VERSUS**

1. Union of India, through Secretary, Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Food and Public Distribution Krishi Bhawan, New Delhi.

2. Secretary, Ministry of Consumer Affairs, Food and Public Distribution Debt of Food and Public Distribution Krishi Bhawan, New Delhi.
3. Controller of Accounts, Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Food and Public Distribution Krishi Bhawan, New Delhi.
4. Secretary, Ministry of Finance, Govt of India, New Delhi.
5. Director, IGMRI, Hapur
6. Director IGMRI Jabalpur

RESPONDENTS

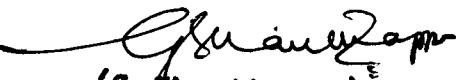
(By Advocate - Shri K.N. Pethia)

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA the applicants have sought the following reliefs :-

- (a) To release the salaries of the applicant from April 2003 to September 2003 and onwards.
- (b) To pay the Medical claim and other benefits to the applicants due from October 2002 to September 2003 and onwards.
2. Heard the learned counsel for the parties.
3. Today the learned counsel for the respondents has filed reply after serving a copy of the same to the opposite party. The same is taken on record. The learned counsel for the respondents states that the applicants have been paid their salaries as well as medical claim and other benefits vide their letters dated 13.10.03/ 22.10.03 & 11.12.03. Since all their dues have been paid to them, the OA has become infructuous.
4. We have perused the aforesaid letters and we find that the respondents have made the due payments to all the applicants. Since dues have already been paid to the applicants, this OA has become infructuous. The OA is dismissed as infructuous. No costs.

  
(G. Shanthappa)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman